

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 545/96

Date of Order: 30.4.96

BETWEEN :

H.Antarveda Rao

Applicant.

A N D

1. The Divisional Engineer,  
Telecom, Srikakulam.

2. The Chief General Manager,  
Telecom, A.P.Circle,  
Hyderabad.

.. Respondent.

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Counsel for the Applicant

.. Mr. M. Kesava Rao

Counsel for the Respondents

.. Mr. N. R. Devraj

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CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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JUDGEMENT

1. Oral order as per Hon'ble Shri R. Rangarajan, Member (Admn.)

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The applicant in this OA is reported to have worked as a casual labour from 8.6.83 to 15.7.83 and also from 9.2.84 to 29.2.84 under the control of Sub-Divisional Officer, Telecom, Srikakulam. It is also stated that he had worked in that capacity from 1.12.83 to 30.4.85 under the Sub-Divisional Officer, Bobbili. During the above spells it is further stated that he had completed a total period of 380 days of casual service.

2. This OA is filed praying for a direction to the respondents to re-engage him as casual mazdoor.

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3. The applicant having worked earlier in the department had acquired knowledge in regard ~~of~~<sup>to</sup> the departmental work. Hence he has to be preferred if there is work in future in preference to freshers from the open market. As he was ~~not~~ engaged after 30.4.85 the long period of absence cannot be condoned.

4. In the result, the following direction is given:- The applicant should be re-engaged if there is work in future in preference to freshers from the open market in the same unit from which he was last retrenched. If in pursuance of this order he is going to be re-engaged none of the casual labourers who are already in casual service shall be retrenched.

5. The OA is ordered accordingly at the admission stage itself. No costs.

  
( R. RANGARAJAN )  
Member (Admn.)

Dated: 30th April, 1996

( Dictated in Open Court )

  
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Copy to:-

1. The Divisional Engineer, Telecsm, Srikakulam.
2. The Chief General Manager, Telecom, A.P.Circle, Hyderabad.
3. One copy to Sri. M.Kesava Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Osvaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M&A)

DATED: 30/4/96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. NO.

IN

R.A. NO. 5457/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

\*\*\* A/w copy 2nd  
No spare copy

